

## ACT NO. XII OF 1891.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 21st March, 1891.)

An Act to repeal certain Obsolete Enactments and to amend certain other Enactments.

WHEREAS it is expedient that certain enactments specified in the first schedule to this Act which are spent, or have ceased to be in force otherwise than by express specific repeal, or have by lapse of time or otherwise become unnecessary, should be expressly and specifically repealed;

And whereas it is also expedient that certain formal amendments should be made in the enactments specified in the second schedule to this Act;

It is hereby enacted as follows:—

1. (1) This Act may be called the Repealing and Amending Act, 1891.

Title, extent and commencement.

(2) Save in so far as it applies expressly or by necessary implication to particular territory only, it extends to the whole of British India, inclusive of Upper Burma and British Baluchistan; and

(3) It shall come into force at once.

2. (1) The enactments specified in the first schedule are hereby repealed to the extent mentioned in the fourth column thereof.

Enactments in schedules repealed and amended respectively.

(2) The enactments specified in the second schedule shall be modified to the extent and in the manner mentioned in the fourth column thereof; but nothing in this sub-section shall affect any Act passed after this Act comes into force by the Governor of Madras in Council, the Governor of Bombay in Council, the Lieutenant-Governor of Bengal in Council or the

Lieutenant-

Lieutenant-Governor of the North-Western Provinces and Oudh in Council.

(3) The modifications hereby made in the Foreign Jurisdiction and Extradition Act, 1879, section 6, and the Cantonments Act, 1889, section 19, shall have effect as from the commencement of those Acts respectively. XXI of XIII of

Savings.

3. The repeal by this Act of any enactment shall not affect any Statute, Act or Regulation in which such enactment has been applied, incorporated or referred to ;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing ;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognized or derived by, in or from any enactment hereby repealed ;

nor shall the repeal by this Act of any enactment provide or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE FIRST SCHEDULE.

## THE FIRST SCHEDULE.

## ENACTMENTS REPEALED.

A description or citation of a portion of an Act or Regulation includes the words, section or other part mentioned or referred to as forming the beginning or as forming the end of the portion comprised in the description or citation.

*Part I.—Acts of the Governor General in Council.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1835	II	Control of officers in Assam, Arakan and Tenasserim.	So much as has not been repealed.
"	VI	Control of Officers in Khasi Hills and Cachar.	So much as has not been repealed.
"	XIX	Assistant to Agent for Sardárs, Dekkhan.	In section 1, <i>the words</i> and in the trial of such suits the Assistant shall follow the same rules which are now applicable to the Agent <i>and the words and figures</i> under the provisions of Chapter XXII, Regulation IV of 1827 of the Bombay Code.
1836	X	Indigo-contracts .	The whole Act, so far as it applies to Assam.
"	XXVI	Camp Police . .	So much as has not been repealed.
1838	V	Bengal Bonded Warehouse.	<i>The words</i> And it is hereby enacted that, <i>wherever they occur.</i>  In sections 3, 5, 7, 8, 9, 10, 17, 18, 20, 22, 23, 24 and 27, <i>the word</i> that <i>wherever it occurs after the word</i> and.

## THE FIRST SCHEDULE—contd.

## Part I.—Acts of the Governor General in Council—contd.

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1838	V —contd.	Bengal Bonded Warehouse.	In section 31, <i>the word that where it occurs after the word but.</i>
„	XXV	Wills . . .	In sections 2 to 5, 7 to 29, and 31, <i>the words And it is hereby enacted that.</i>  In section 2, <i>the words</i> except so far as relates to His Majesty's colonies and plantations in America.  In sections 3 and 31, <i>the word that wherever it occurs.</i>  In section 4, <i>the word that where it occurs before the words the power.</i>  In section 6, <i>the words Provided also and it is hereby enacted that.</i>  Section 30.
1839	VII	Tahsildárs, Madras .	Section 4.
„	XXIV	Ganjam and Vizagapatam.	In section 7, <i>the word fourth.</i>
„	XXVII	Execution by the Court of Requests, Calcutta, of decrees of Courts of 24-Pergunnahs.	The whole.
„	XXIX	Dower . . .	In sections 2 to 10, 12 and 14, <i>the words And it is hereby further enacted that.</i>



THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1839	XXIX — <i>contd.</i>	Dower . . .	In section 11, <i>the words</i> and it is hereby further enacted.  In section 15, <i>the words</i> And it is hereby provided that.  Section 13.
„	XXX	Inheritance . . .	<i>The words</i> And it is hereby further enacted that <i>and</i> And it is hereby further enacted and declared that, <i>wherever they occur.</i>  In section 7, <i>the words</i> also that <i>and the word</i> that.  In section 13, <i>the words</i> And it is hereby provided that.
1840	X	Temple of Jagannath.	So much as has not been repealed.
1841	XXIV	Illusory appointments, &c.	Section 4, so far as it relates to section 10 of the Statute 11 George IV & 1 William IV, chapter 47.  Section 5, <i>from</i> or any proceedings <i>to the end.</i>
1842	IX	Lease and Release.	So far as it has not been repealed.
1844	VI	Land-customs, Madras.	In the title, <i>the word</i> abolishing, <i>the words</i> transit or <i>and the words</i> for revising the duties on imports and exports by sea, and for determining the price at which salt shall be sold for home consumption.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1846	I	Pleadings . . . .	In section 6, <i>the words and figures</i> Section 25, Regulation XXVII, 1814, of the Bengal Code; Section 25, Regulation XIV, 1816, of the Madras Code; and.  In section 13, <i>the numerals</i> VII.
1847	IX	Assessment of new lands.	In section 1, <i>the words</i> and that all such investigations pending before the Collectors and Deputy Collectors in the said Provinces at the said date shall forthwith be discontinued.
1848	X	Mandvee . . . .	So much as has not been repealed.
„	XVIII	Nawáb of Surat . .	Section 2.  In the schedule, the names and descriptions numbered 1, 2, 3, 5, 6 and 7.
1850	XXV	Forfeited deposits .	In the title, <i>the words and figures</i> and Act IV, 1846.  In the preamble, <i>the words</i> and judgment-debtors, <i>the words and figures</i> and in Section V, Act IV, 1846, and <i>the words</i> in execution of decrees or.
„	XXXIV	State Prisoners . .	Section 3.
1853	VI	Summary suits for arrears of rent, &c.	In the preamble, <i>the words and figures from</i> and whereas it is expedient to Act VIII, 1835, and <i>the words from</i> and to prevent to wrong district.

THE FIRST SCHEDULE—*contd.*Part I.—*Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1853	VIII	Colaba . . .	So much as has not been repealed.
"	XIX	Evidence . . .	In section 26, <i>the words</i> in addition to any proceedings under this Act.
1855	X	Witnesses . . .	In the title, <i>the words and figures</i> and to amend the provisions of Section XL, Act XIX of 1853.
"	XXIV	Penal Servitude . . .	In the title, <i>the words</i> and to amend the law relating to the removal of such convicts.  In the preamble, <i>the words</i> and to amend the law relating to the removal of European and American convicts for the purpose of imprisonment.
"	XXXVII	Sonthal Districts . . .	In section 1, clause 1, <i>the words</i> extend to or affect any case now pending in any Court, nor.
1856	XII	Civil Court Ámíns . . .	In the preamble, <i>the words and figures from</i> and whereas to other agency.  Section 10, <i>from Whenever to the end.</i>
"	XIII	Police . . . . .	In section 1, <i>the words and figures from</i> Sections XXII to the end.  In section 2, definition of "Local Government," <i>the words</i> in the possession and, <i>the words</i> the East, and <i>the word</i> Company.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1856	XIII — <i>contd.</i>	Police . . . .	In section 3, the words and figure except as is otherwise provided by Section I of this Act.  Form B in the schedule of Forms.
„	XVIII	Collector of Calcutta.	In the preamble, <i>the words</i> should have charge of the collection of the stamp-duty within the town of Calcutta, and that he.  Section 1.  In section 3, <i>the words and figures</i> the said Regulation, or under Act XI of 1849, or.
„	XX	Chaukidárs . . . .	In sections 10, 21, 33, 34, 36 and 59, <i>the words</i> of Circuit.  Section 60.
„	XXII	Tolls, Karatoyá River.	In section 5, <i>the words and figures</i> Regulation I of 1824, or of.
1857	II	Calcutta University.	In section 1, <i>the words</i> in the possession and, <i>the words</i> the East, and <i>the word</i> Company.
„	IV	Tobacco, Bombay Town.	Section 2, <i>from</i> and such duty to <i>the end.</i>  Section 5, <i>from</i> The import-duty to <i>the end.</i>
„	XIII	Opium . . . .	In the preamble, <i>the words</i> that certain obsolete Regulations relating to the provision of opium should be formally repealed, and.

## THE FIRST SCHEDULE—contd.

## Part I.—Acts of the Governor General in Council—contd.

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1857	XXI	Howrah .	Section 54, the second proviso. Section 58.
„	XXII	Bombay University.	In section 1, <i>the words</i> in the possession and, <i>the words</i> the East, and <i>the word</i> Company.
„	XXV	Forfeiture of property.	In the title, <i>the words</i> to render officers and soldiers in the Native Army liable to forfeiture of property for mutiny, and.  In the preamble, <i>the words</i> to render officers and soldiers in the Native Army, who shall be convicted of mutiny, subject to the forfeiture of all their property, and.
„	XXVII	Madras University .	In section 1, <i>the words</i> in the possession and, <i>the words</i> the East, and <i>the word</i> Company.
1858	III	State Prisoners .	Section 4.  In section 5, <i>the words</i> in the possession and, <i>the words</i> the East, and <i>the word</i> Company.
„	XXXVII	Nawab of the Carnatic.	The preamble, <i>from</i> and that to commencement of this Act.  Section 2.  Schedules B and C.
1859	IX	Claims to property seized as forfeited.	In the preamble, <i>the words from</i> to make provision to also expedient.



THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1859	X	Rent . . . . .	The schedule, Forms E and F.
„	XI	Sales of land for arrears of revenue.	Section 4.  In section 53, <i>the words and figures</i> sharers in estates under butwarah who may have saved their shares from sale under sections XXXIII and XXXIV, Regulation XIX, 1814, and.
1860	XIV	King of Oudh . . . . .	The whole.
„	XXII	Hill Tracts of Chittagong.	Section 1, proviso.
„	XXIII	Amending Act XXI of 1856 (Abkari).	The whole Act, so far as it applies to Assam.
„	XLV	Indian Penal Code . . . . .	In section 1, <i>the words and figures</i> on and from the first day of May, 1861.  In sections 1 and 15, <i>the words</i> except the Settlement of Prince of Wales' Island, Singapore and Malacca.  In sections 2 and 4, <i>the words and figures</i> on or after the said first day of May, 1861.  In section 410, <i>the word</i> the, <i>where</i> it occurs after the word which.
1862	VIII	King of Oudh . . . . .	So much as has not been repealed.
1863	XVI	Spirits used in Manufactures, &c.	Section 8.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council.—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1864	XVII	Official Trustees .	Section 3.
1865	VII	Government Forests Act, 1865.	The whole Act, so far as it has not been repealed by the Indian Forest Act, 1878, and the Lower Burma Forest Act, 1881.
"	X	Indian Succession Act, 1865.	In section 3, <i>the words</i> other than the Settlement of Prince of Wales' Island, Singapore and Malacca.
1866	XXI	Native Converts' Marriage Dissolution Act, 1866.	In section 35, <i>the words</i> except the Settlement of Prince of Wales' Island, Singapore and Malacca.  In the first schedule, <i>the words</i> Rs. two.
"	XXV	Transfer to Government of deposits in High Courts.	In the preamble, <i>the words</i> or in the late Supreme Courts at Calcutta, Madras and Bombay, respectively, <i>and the words</i> now or hereafter.  In section 1, <i>the words</i> or of the late Supreme Courts of Calcutta, Madras and Bombay, <i>and the words</i> now or hereafter.
1867	XXII	Sarais Act, 1867 .	Section 1.  In section 17, <i>the words</i> and the Settlement of Prince of Wales' Island, Singapore and Malacca.
"	XXIII	Murderous Outrages, Punjab.	Section 17.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1867	XXV	Printing Presses and Books.	In section 1, <i>the words</i> other than the Settlement of Prince of Wales' Island, Singapore and Malacca.
1868	I	General Clauses Act, 1868.	In section 2, clause (8), <i>the words</i> other than the Settlement of Prince of Wales' Island, Singapore and Malacca.
"	V	Commissioner in Sindh.	The schedule, so far as it relates to Act XXVI of 1850.
"	XVIII	Small Cause Jurisdiction, Nilgiris.	So much as has not been repealed.
"	XXI	Nawáb of the Carnatic.	The whole.
1869	XIV	Bombay Civil Courts Act, 1869.	In section 32, proviso, clause (b) [added by Act XV of 1880, section 3], <i>the words and figures</i> or selected under Act No. XX of 1864 ( <i>for making better provision for the care of the persons and property of minors in the Presidency of Bombay</i> ), section 9, and <i>the words</i> or selection.
1870	VII	Court-fees Act, 1870	In section 3, <i>the word</i> sixteen.  In section 7, paragraph iv, last clause, <i>the words</i> and the provisions of the Code of Civil Procedure, section thirty-one, shall apply as if for the word 'claim' the words 'relief sought' were substituted.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1870	VII — <i>contd.</i>	Court-fees Act, 1870	Section 10, clause iii. Section 19, clause ii. In section 19C (inserted by Act XIII of 1875, section 6), first line, <i>the word</i> such. In section 19G (inserted by Act XIII of 1875, section 6), <i>the words and figures</i> after the first day of April, 1875, or. Sections 24 and 32. Schedule II, Articles 8 and 9.
„	XXI	Hindu Wills Act, 1870.	In section 6, <i>the words</i> and Parts.
„	XXVI	Prisons Act, 1870 .	In section 9, <i>the words</i> (subject to the approval of the Governor General of India in Council).
„	XXVII	Amending the Indian Penal Code.	Sections 7, 9 and 14.
1871	II	Extending the Prisons Act, 1870, to Coorg.	So much as has not been repealed.
„	IV	Coroners' Act, 1871 .	Section 4, the second paragraph.
„	XXI	Dehrá Dun . . .	Section 1, <i>from</i> and no judgment <i>to the end.</i>  In section 2, <i>the words</i> and shall be deemed to have been heretofore authorized to exercise.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1871	XXI — <i>contd.</i>	Dehrá Dun . . .	In section 3, <i>the words</i> shall be deemed to have been heretofore the District Court of the said district of Dehrá Dun, and, <i>and the words and figures</i> and may, subject to the provisions of Act VI of 1871, hear appeals from decisions given in the said district before the passing of this Act.  In section 4, <i>the words and figures</i> and referred to in section eleven of Act XXIV of 1864.
„	XXII	Amending Act XX of 1856 (Chauki-dárs).	Section 5.  In section 6, <i>the words</i> but shall not take effect within the territories subject to the Lieutenant-Governor of Bengal.
„	XXIII	Pensions Act, 1871.	Section 1, <i>from</i> but not so as to affect <i>to the end</i> .
„	XXVI	Land Improvement Act, 1871.	The whole Act, so far as it applies to the Andaman and Nicobar Islands and the Pargana of Manipur.
1872	IV	Punjab Laws Act, 1872.	Section 33.  Section 39G (inserted by Act XV of 1875, section 2).  The first schedule, so far as it relates to Act XVII of 1861.



THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1872	XV	Indian Christian Marriage Act, 1872.	In section 68 (as amended by Act II of 1891, section 6), <i>the words "and to amend the law relating to the removal of such convicts."</i>
1873	III	Madras Civil Courts Act, 1873.	In section 13, <i>the words and figures</i> or appeals under Madras Regulation XI of 1832, section nine.  Section 29, the second and third paragraphs.
"	IV	Punjab Municipal Act, 1873.	So far as it has not been repealed.
"	V	Government Savings Banks Act, 1873.	In section 5, <i>the words</i> the said.
"	XVI	North-Western Provinces Village and Road Police Act, 1873.	In section 1, <i>the words and figures</i> So far as regards the repeal of Act No. III of 1869, this Act extends to the whole of British India: the rest of.
"	XIX	North-Western Provinces Land-revenue Act, 1873.	Section 2, the third paragraph.
"	XX	Prince of Arcot's Privilege Act, 1873.	The whole.
1874	I	Quieting of titles, North - Western Provinces.	The whole.
"	III	Married Women's Property Act, 1874.	In section 9, <i>the words</i> affect any suit instituted before the passing of this Act, nor.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1874	VIII	Exercise of Powers in Assam.	Section 3.
„	XIV	Scheduled Districts Act, 1874.	In section 10, <i>the words and figures</i> and No. XXV of 1869.  In the first schedule, Part I, No. I, <i>the figure and words</i> (9) the Chighatti Maliah.  The first schedule, Part XIII.
„	XV	Laws Local Extent Act, 1874.	Section 8, clause (f).  The first schedule, so far as it relates to Acts IX of 1842, XVIII of 1854, VIII of 1859, XIV of 1859, XV of 1859, XXIII of 1861, VI of 1863, X of 1866 and X of 1868.  The second schedule, so far as it relates to Madras Regulations III of 1802, section 11, I of 1805, II of 1807, IV of 1816, IX of 1816 and XIV of 1816 and Acts XVII of 1840, VII of 1852 and XI of 1869.  The third schedule, so far as it relates to Bombay Regulations XII of 1827, preamble, XVI of 1827 and XXI of 1827 and Acts XI of 1843, III of 1852 and XXI of 1852.

THE FIRST SCHEDULE—*contd.*Part I.—Acts of the Governor General in Council—*contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1874	XV — <i>contd.</i>	Laws Local Extent Act, 1874.	<p>The fourth schedule, so far as it relates to Bengal Regulations XLVIII of 1793, III of 1794, section 12, XV of 1797, I of 1798, XVII of 1806, XI of 1811, XIX of 1814, XX of 1817, sections 28 and 32, and VI of 1819 and Acts XX of 1836, XI of 1838, XX of 1856, XXI of 1856 and XXIII of 1860.</p> <p>The fifth schedule, so far as it relates to Bengal Regulations I of 1798, XVII of 1806, XIX of 1810, V of 1817, VI of 1819, VI of 1831 and XI of 1831, sections 4 and 8.</p> <p>In the sixth schedule, Part I, No. I, the <i>figure and words</i> (9) the Chighatti Maliah.</p> <p>The sixth schedule, Part XIII.</p>
1875	XIII	Probates and Letters of Administration.	<p>Section 1.</p> <p>So much of section 6 as directs the insertion of section 19H in the Court-fees Act, 1870.</p>
"	XV	Punjab Laws Amendment Act, 1875.	<p>Section 2, so far as it applies to the Punjab and relates to sections 39A and 39B.</p> <p>Section 2, so far as it relates to section 39G.</p>

THE FIRST SCHEDULE—*contd.*Part I.—Acts of the Governor General in Council—*contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1875	XX	Central Provinces Laws Act, 1875.	<p>Section 2, proviso.</p> <p>In the third column of Part A of the schedule, in the entry opposite Regulation XI of 1806, <i>the words and figures</i> and with the exception, in section VIII, of the words and figures "under the rules prescribed by Regulation V, 1804."</p> <p>The schedule, so far as it relates to Beugal Regulation VI of 1819 and Act XVIII of 1853.</p>
1876	X	Bomlay Revenue Jurisdiction Act, 1876.	Section 2, and the schedule referred to therein.
„	XII	Repealing Act, 1876.	The whole.
„	XVII	Oudh Land-revenue Act, 1876.	<p>In section 150, <i>the words</i> stamped or.</p> <p>Section 178, clause (p).</p>
„	XVIII	Oudh Laws Act, 1876.	<p>Sections 17, 18 and 41.</p> <p>In the third column of Part I of the second schedule, in the modifications of Regulation XXXIII of 1803, <i>the words</i> for "city" read "jurisdiction," and <i>the words and figures</i> In section 1V, omit the words "or in either of the cities of Patua, Dacca or Moorshedabad."</p>

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1876	XVIII — <i>contd.</i>	Oudh Laws Act, 1876.	In the third column of Part I. of the second schedule, in the modifications of section 8 of Regulation XI of 1806, <i>the words and figures</i> and omit the words and figures “(under the rules prescribed by Regulation V, 1804)” and “in Regulation XXVII, 1803.”  The second schedule, so far as it relates to Bengal Regulation VI of 1819 and Act XIII of 1857, section 2.
”	XXI	Amending the Land Improvement Act, 1871.	The whole Act, so far as it applies to the Andaman and Nicobar Islands and the Pargana of Manpur.
”	XXIII	Opium Act, 1876 .	The whole Act, so far as it applies to the Andaman and Nicobar Islands and the Pargana of Manpur.
1877	I	Specific Relief Act, 1877.	Section 2.  In section 9, <i>the words</i> instituted within six months from the date of the dispossession.  The schedule,
”	II	Amending Act XIII of 1875. (Probates and Letters of Administration).	Section 2.



THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1877	III	Indian Registration Act, 1877.	Section 84, the last paragraph.
"	VI	Postponing operation of the Opium Act, 1876.	The whole Act, so far as it applies to the Andaman and Nicobar Islands and the Pargana of Manipur.
"	XI	Military Lunatics Act, 1877.	Sections 2 and 9.
"	XV	Indian Limitation Act, 1877.	Section 2, <i>down to the word</i> But. Section 2, the third paragraph. The first schedule.
"	XIX	District Judges .	In the preamble, <i>the words</i> the District Judges of the Lower and the North-Western Provinces of the Presidency of Fort William, and.
1878	I	Opium Act, 1878 .	Section 2, the first and second paragraphs. The schedule.
"	VI	Indian Treasure-trove Act, 1878.	Section 2. The schedule.
"	XI	Indian Arms Act, 1878.	Sections 8 and 9. Section 14, the last three paragraphs. The second schedule.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1878	XII	Amending the Punjab Laws Act, 1872.	Section 6. Section 7, <i>from All penalties to the end.</i>
"	XIV	Assimilation of Powers, North-Western Provinces and Oudh.	In the preamble, <i>the words</i> and whereas doubts have arisen as to the validity of certain acts done since the said union, and it is expedient to remove such doubts.  Section 4, the first paragraph. Section 5, the first paragraph. Sections 7 and 8.
"	XVII	Northern India Ferries Act, 1878.	Section 36.
1879	I	Indian Stamp Act, 1879.	Section 2, <i>down to the word But.</i> Schedule II, Article 2, clauses (b) and (e). Schedule II, Article 10. Schedule II, Article 11, clause (b). Schedule III.
"	III	Destruction of Records Act, 1879.	Section 9. The schedule.
"	VII	Punjab Additional Financial Commissioner's Act, 1879.	The whole.

## THE FIRST SCHEDULE—contd.

## Part I.—Acts of the Governor General in Council—contd.

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1879	XII	Amending the Code of Civil Procedure, the Registration Act, 1877, and the Limitation Act, 1877.	In the title, <i>the words</i> the Code of Civil Procedure. The first preamble. Section 108, so far as it refers to Nos. 171, 171A, 171B and 171C of the second schedule to the Indian Limitation Act, 1877.
"	XVII	Dekkhan Agriculturists' Relief Act, 1879.	Section 48, the second paragraph (inserted by Act XXIII of 1881, section 10).
"	XIX	Raipur and Khatra Laws Act, 1879.	Section 3.
"	XX	Glanders and Farcy Act, 1879.	Section 15.
1880	VII	Indian Merchant Shipping Act, 1880.	In section 72 (as amended by Act VI of 1891, section 6), <i>the word</i> But.
"	IX	Bombay Civil Courts Act, 1880.	Section 3.
"	XIV	Indian Census Act, 1880.	The whole.
"	XV	Bombay Revenue Jurisdiction Act, 1880.	The preamble <i>from</i> and <i>to</i> make <i>to</i> 1871.
1881	II	Pegu and Sittang Canal Act, 1881.	Section 22.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1881	V	Probate and Administration Act, 1881.	In section 152, <i>the words the said.</i>
"	IX	Administrator General's Act, 1881.	So much of section 5 as has not been repealed. Section 6, <i>from</i> and the words <i>to the end.</i>
"	XIII	Fort William Act, 1881.	Section 9.
"	XIV	Benares Family Domains Act, 1881.	Sections 2 and 14.
"	XVIII	Central Provinces Land-revenue Act, 1881.	Sections 2 and 3. Section 136W (inserted by Act XVI of 1889, section 26). The schedule.
"	XIX	Lower Burma Forest Act, 1881.	Section 2. The schedule.
"	XXIII	Dekkhan Agriculturists' Relief Act, 1881.	Sections 4, 5 and 16.
"	XXV	Banki Laws Act, 1881.	Section 3. In section 4, <i>the words and figures from</i> And in the following Bengal Regulations <i>to the end.</i>

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1881	XXVI	Negotiable Instruments Act, 1881.	Section 2. The schedule.
1882	I	Inland Emigration Act, 1882.	Section 2, the first paragraph. In section 2, second paragraph, <i>the words the said.</i> Section 193.
"	II	Indian Trusts Act, 1882.	Section 36, the second paragraph. In the schedule, <i>the figures 39.</i>
"	III	Seditious Publications Act, 1882.	Section 2.
"	VII	Powers-of-attorney Act, 1882.	Section 6.
"	X	Code of Criminal Procedure, 1882.	Section 311. In section 549, <i>the figures 1881, in both places in which they occur.</i> Section 558.
"	XII	Indian Salt Act, 1882.	In section 11, <i>the words and figures</i> or under section 11 of the Inland Customs Act, 1875.
"	XIV	Code of Civil Procedure.	Section 539, the last paragraph.
"	XV	Presidency Small Cause Courts Act, 1882.	In section 1, <i>the figures 1881.</i>



THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1882	XIX	Punjab University Act, 1882.	Section 22.
„	XXII	Dekkhan Agriculturists' Relief Act, 1882.	Sections 17 and 19.
1883	III	Repealing Act XXVII of 1854 (Názim of Bengal).	The whole.
„	V	Indian Merchant Shipping Act, 1883.	In section 2, sub-section (2), <i>the words</i> proceedings commenced <i>and the word</i> commenced.
„	VII	Repealing the Lower Burma Labour Law, 1876.	The whole.
„	VIII	Little Cocos and Preparis Islands Laws Act, 1883.	Section 3.
„	IX	Central Provinces Tenancy Act, 1883.	Section 1, the last paragraph, <i>beginning with</i> Nevertheless. Section 2. The schedule.
„	XIII	Indus Valley State Railway Lands.	Section 1.
„	XIV	North-Western Provinces and Oudh Local Boards Act, 1883.	Sections 57 and 60.

THE FIRST SCHEDULE—*contd.*Part I.—*Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1883	XV	North-Western Provinces and Oudh Municipalities Act, 1883.	Section 5, <i>from and shall to the end.</i>
„	XIX	Land Improvement Loans Act, 1883.	Section 12, sub-section (2).
1884	I	Honorary Degrees .	Section 1.
„	II	Unregistered instruments of partition, Madras.	In section 2, proviso, <i>the words</i> within three years after the date on which this Act comes into force, or <i>and the words</i> if the transfer is made after this Act comes into force.
„	III	Criminal Procedure Code Amendment Act, 1884.	Section 6.
„	IV	Indian Explosives Act, 1884.	Section 2, sub-section (2).
„	V	Amending the Chutia Nagpur Encumbered Estates Act, 1876.	Section 8, clause (a). Section 10.
„	VI	Inland Steam-vessels Act, 1884.	In section 3, sub-section (2), <i>the words</i> proceedings commenced <i>and the word</i> commenced.
„	VII	Indian Steam-ships Act, 1884.	Section 2, sub-section (2).

THE FIRST SCHEDULE—*contd.*Part I.—Acts of the Governor General in Council—*contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1884	VIII	Repealing Bengal Regulation XIX of 1810 in the North-Western Provinces.	The whole.
"	IX	Legal Practitioners' Act, 1884.	Section 10, sub-section (2).
"	XIV	Validation of Settlement-officers' Decisions, Punjab.	The whole.
"	XX	Amending the Indian Salt Act, 1882.	The whole.
"	XVII	Lower Burma Municipal Act, 1884.	Section 5, <i>from and shall to the end of clause (b).</i>
"	XVIII	Punjab Courts Act, 1884.	Section 1, sub-section (4). Sections 2, 68 and 69. The schedule.
"	XIX	Rangoon Waterworks Act, 1884.	Section 1, sub-section (3).
"	XXI	Straits Settlements Emigration.	The whole.
1885	II	Negotiable Instruments Act, 1885.	Section 7. Section 8, clause (b), and the word and at the end of clause (a).

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1885	VII	Páneh Maháls Laws Act, 1885.	Section 4 <i>from</i> and in Part II <i>to the end.</i>
„	IX	Tariff; Excise; Sea-customs.	In the title and preamble, <i>the words and figures</i> to repeal part of section 6 of the Indian Tariff Act, 1882, and.  Section 1.
„	XII	Indian Sea Passengers' Act, 1885.	Section 2.
„	XVI	Central Provinces Civil Courts Act, 1885.	Section 1, sub-section (4). Sections 24 and 25.
„	XVII	Central Provinces Government Wards Act, 1885.	Section 2.
„	XX	Postponing temporarily the operation of certain provisions of the Bengal Tenancy Act, 1885.	The whole.
1886	II	License-tax Amendment.	Section 1, sub-section (3).  The second schedule, Part III, clause (b).
„	IV	Amending the Indian Contract Act, 1872.	Section 2.
„	V	Mirzapur Stone Mahál Act, 1886.	Section 1, sub-section (3).  Sections 2 and 19.

THE FIRST SCHEDULE—*contd.**Part. I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year,	No.	Subject or title.	Extent of repeal.
1886	VI	Births, Deaths and Marriages Registration Act, 1886.	Section 1, sub-section (3).
"	X	Amending the Code of Criminal Procedure, 1882, &c.	Section 20. Section 24, sub-section (2).
"	XIII	Indian Securities Act, 1886.	Section 1, sub-section (3).
"	XIV	North-Western Provinces Rent Act, 1886.	Section 6. In section 7, <i>the words</i> the word "other" is repealed; and in <i>and the words</i> of the same section.
"	XVIII	Amending Act XXXVI of 1858 (Lunatic Asylums).	Section 3, so far as it relates to section 17A.
"	XX	Upper Burma Laws Act, 1886.	In section 1, sub-section (2), <i>the words</i> within four months from the passing of the Act. Section 5. The first schedule. The second schedule, First Part, so far as it relates to Act V of 1881, section 153.
"	XXII	Oudh Rent Act, 1886.	Section 1, sub-section (4).
"	XXIII	Dekkhan Agriculturists' Relief Act, 1886.	Section 10, sub-sections (1) and (2).



THE FIRST SCHEDULE—*contd.*Part I.—*Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1886	XXIII — <i>contd.</i>	Dekkhan Agriculturalists' Relief Act, 1886.	Section 12, sub-section (2). Section 13.
"	XXIV	Extension of the Glanders and Farcy Act, 1879, to Bombay.	The whole.
1887	II	Sea-customs; Excise; Tariff.	Sections 7 and 9.
"	IV	Indian Museum Act, 1887.	Section 2.
"	VII	Suits Valuation Act, 1887.	Section 10.
"	VIII	Abolishing Military Courts of Requests.	The whole.
"	IX	Provincial Small Cause Courts Act, 1887.	Section 2, <i>down to the word</i> But. In section 17, sub-section (1), <i>the words</i> as amended by this Act. The first schedule.
"	XII	Bengal, North-Western Provinces and Assam Civil Courts Act, 1887.	Section 2, <i>down to the word</i> But.
"	XVI	Punjab Tenancy Act, 1887.	Sections 2 and 3. Section 4, clause (11), sub-clause (a). The schedule.

THE FIRST SCHEDULE—*contd.*Part I.—*Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1887	XVII	Punjab Land-revenue Act, 1887.	Section 1, sub-section (4). Section 3, clause (9), sub-clause (a).
1888	VI	Debtors Act, 1888 .	Section 9.
"	VII	Civil Procedure Code Amendment Act, 1888.	Sections 4, 25, 29 and 41. Section 49, sub-section (1). Section 50. Section 52, sub-section (1). Sections 56 and 57. In section 65, sub-section (3), the words "the Code of Civil Procedure." Section 66, sub-section (2).
"	VIII	Tolls . . . . .	In section 5, the words the words "and the Governor of the Presidency of Bombay in Council" are hereby repealed, and.
"	IX	Repealing enactments relating to contagious diseases.	The whole.
"	X	Amending the Code of Civil Procedure and the Presidency Small Cause Courts Act, 1882.	Section 4.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1888	XIII	Punjab Courts Act, 1888.	Section 3.
"	XVI	Repealing Act VII of 1867 and Madras Regulation XIV of 1832.	The whole.
"	XIX	Amending the Lower Burma Municipal Act, 1884.	Section 3.
1889	V	Coroner of Madras .	Section 3, sub-section (2). Section 4, sub-section (1).
"	VI	Probate and Administration Act, 1889.	Section 9, sub-section (2). Section 18, sub-section (1). Section 21.
"	XI	Lower Burma Courts Act, 1889.	The first and second schedules, so far as they relate to Regulation VII of 1886.
"	XII	Amending the Indian Merchandise Marks Act, 1889.	The whole.
"	XIII	Cantonments Act, 1889.	In sections 3, 21 and 26, the figures 1881, wherever they occur.

THE FIRST SCHEDULE—*contd.*Part I.—Acts of the Governor General in Council—*contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1889	XVI	Central Provinces Land-revenue Act, 1889.	Section 3. In section 26, <i>the words and figures</i> Section 136 is hereby repealed, and. Section 26, so far as it relates to section 136W. Section 29, sub-section (2), <i>from</i> and the last <i>to the end</i> . Sections 30, 31 and 36.
„	XVII	Central Provinces Tenancy Act, 1889.	Section 3.
„	XX	Amending Act XXXVI of 1858 (Lunatic Asylums).	Section 3.
1890	II	Amending Act XVII of 1864, &c.	Section 11, sub-section (2).
„	III	Amending the Inland Steam-vessels Act, 1884, and the Indian Steamships Act, 1884.	Section 3. Section 4, sub-section (1). Sections 5 and 16. Section 17, sub-section (1). Section 18.
„	V	Forest Act, 1890 .	Section 21.

THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1890	X	Amending Act XXV of 1867 (Printing-presses and Books).	Sections 1, 2 and 7.
"	XVIII	Amending the Indian Emigration Act, 1883.	Section 6.
"	XIX	Amending the Indian Salt Act, 1882.	Section 5, and the preamble prefixed thereto.
"	XX	North-Western Provinces and Oudh Act, 1890.	Section 17. Section 21, sub-section (2). Section 35. Section 43, <i>from</i> and the word "Oudh" <i>to the end</i> . Sections 48, 50 and 56.
1891	II	Amending the Indian Christian Marriage Act, 1872.	Section 1, sub-section (4). Section 4, sub-section (2).
"	IV	Amending the Code of Criminal Procedure, 1882.	Sections 1 and 3.
"	VI	Amending certain Acts respecting Indian Merchant Shipping.	Section 12.



THE FIRST SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—concl'd.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1891	VII	Amending Act X of 1841.	Section 1.  In section 5, <i>the words</i> the words “or the East India Company” are hereby repealed, and.  Section 6, sub-section (1).  In section 8, <i>the words</i> the words “issued under the Company’s seal and” are hereby repealed, and.

*Part II.—Acts of the Lieutenant-Governor of Bengal in Council.*

1	2	3	4
Year.	No.	Subject or title.	Extent of repeal.
1866	I	Amending Bengal Regulation VI of 1819 (Ferries).	The whole Act, so far as it applies to Assam.
„	V	Hackney Carriages .	The whole Act, so far as it applies to Assam.
1867	II	Gambling . . .	The whole Act, so far as it applies to Assam.
1875	V	Bengal Survey Act, 1875.	The whole Act, so far as it applies to Assam.

THE FIRST SCHEDULE—*contd.*  
*Part III.—Regulations of the Bengal Code.*

1	2	3	4
Year.	No.	Subject.	Extent of repeal.
1793	XIX	Title to Non-bád-sháhi Lákhiráj Grants.	In section 4, <i>the word and figures and XXI.</i>
"	XXXVIII	Loans by Civil Servants.	The title, <i>from and for re-enacting to the end.</i>  Section 1, <i>from</i> From a regard to remained in force.
1794	III	Revenue arrears .	In the title, <i>the words</i> for exempting proprietors of land (with certain exceptions) from being confined for arrears of revenue; and <i>and the words</i> and for expediting the trial of causes relating to the public revenue or the rents of individuals.
1795	I	Benares Permanent Settlement.	The title, <i>from and for extending to 1793.</i>
"	XV	Referring cases to Rajah of Benares.	The title, <i>from</i> for extending to Section X; and.
"	XXVII	Benares Permanent Settlement.	The title, <i>from and for continuing to functions.</i>
1799	I	Trade on Sylhet Frontier.	So much as has not been repealed.
"	V	Wills and Intestacies.	In the title, <i>the words</i> and City.
1800	VIII	Registers of estates .	The title, <i>from</i> preparing to prescribed.

THE FIRST SCHEDULE—*contd.*Part III.—Regulations of the Bengal Code—*contd.*

1	2	3	4
Year.	No.	Subject.	Extent of repeal.
1801	I	Division of joint estates.	<p>The title, <i>from</i> to explain and amend part <i>to</i> such sales, <i>from</i> contained in Regulation XXV, 1793, <i>to</i> Regulation XXVI, 1795, and <i>from</i> and <i>to</i> fix <i>to</i> the end.</p> <p>In section 8, <i>the words and figures</i> by clause First of Section XXIX, Regulation VII, 1799, or any other Regulation.</p> <p>In section 14, <i>the words and figures</i> <i>from</i> The rules contained in <i>to</i> affected by this Regulation, <i>the words</i> It is further hereby declared that, <i>and the words and figures</i> <i>from</i> This declaration <i>to</i> portions thereof.</p>
1804	X	State-offences	<p>In section 2, <i>the words</i> declared to be.</p> <p>In section 3, <i>the words</i> It is hereby further declared that.</p>
1805	XII	Settlement, Cuttack.	<p>In section 30, <i>the words and figures</i> <i>from</i> The rules <i>to</i> this Regulation, <i>the words</i> Provided however that, <i>the words and figures</i> under Section IV, Regulation XXIV, 1793, and <i>the word</i> likewise.</p>
1806	XI	Assistance to marching troops and to travellers.	<p>The title, <i>from</i> and for extending <i>to</i> the end.</p> <p>Section 1, <i>from</i> And whereas it is further necessary <i>to</i> Section XII, Regulation 1, 1804.</p>

THE FIRST SCHEDULE—*contd.**Part III.—Regulations of the Bengal Code—contd.*

1	2	3	4
Year.	No.	Subject.	Extent of repeal.
1806	XI <i>—contd.</i>	Assistance to marching troops and to travellers.	In section 8, <i>the words and figures</i> (under the rules prescribed by Regulation V, 1804).
1812	XVIII	Leases; Apportionment of Assessment on partition.	In section 3, clause <i>Second</i> , <i>the words and figures</i> and Section VII, Regulation XXVII, 1795.
„	XXII	Territories bordering on Bandelkhand.	The title, <i>from</i> and for annexing to Calenger.  Section 1.  In section 2, <i>the words</i> Ditto of Rajah Kisseree Sing, the Rajah of Jeytpore, <i>the words</i> Ditto of Chobey Salligram, jaghiredar of Cusbah Poorwah, &c., <i>and the words</i> Ditto of Pursram Bahadur, jaghiredar of Khuddee, &c.  Sections 3 and 4.
1816	V	Kánúngos . . .	The whole Regulation, so far as it applies to Assam.
1817	XII	Patwáris . . .	In section 32, <i>the words</i> reporting, however, the amount for the information of the Governor General in Council <i>and the words</i> when confirmed by Government.  The whole Regulation, so far as it applies to Assam.
„	XX	Police . . .	The title, <i>from</i> for modifying to <i>the end</i> .

## THE FIRST SCHEDULE—contd.

## Part III.—Regulations of the Bengal Code—contd.

1	2	3	4
Year.	No.	Subject.	Extent of repeal.
1817	XX —contd.	Police . . . .	In the heading prefixed to section 30, <i>the word badges and the words</i> and insane persons.  Forms Nos. 1, 4, 5, 7, 9 to 12 and 15 to 21 in the Appendix.
1819	I	Kánúngos and Patwáris.	The title, <i>from</i> for replacing to Gorakhpur. Section 4, clause <i>Fifth</i> , <i>from</i> anything to the end.  The whole Regulation, so far as it applies to Assam.
"	II	Resumption of revenue-free lands.	In section 4, <i>the words and figures</i> and Regulations XLI and XLII of 1795, Regulations XXXI and XXXVI of 1803, Regulations VIII, <i>and the words and figures</i> from nor to alter to the end.  In section 12, <i>the figures</i> XXVI.  Section 29.
"	VIII	Patni Taluqs .	The title, <i>from</i> and to explain to the end.  The preamble, <i>from</i> It has been likewise deemed advisable to defaulters.
1821	IV	Powers of Collectors and Magistrates.	The title, <i>from</i> for authorising a Collector to Also.
1822	VII	Settlement, Cuttack, &c.	The title, <i>from</i> for continuing to five years.



THE FIRST SCHEDULE—*contd.**Part III.—Regulations of the Bengal Code—contd.*

1	2	3	4
Year.	No.	Subject.	Extent of repeal.
1822	XI	Non-liability of Government for errors of Courts, &c.	The title, <i>from</i> for modifying to arrears of revenue.
1823	VI	Indigo-contracts .	<p>The preamble, <i>from</i> Under the rules to drawing up the agreement.</p> <p>In section 3, clause <i>Fourth</i>, the words or other officer.</p> <p>In section 3, clause <i>Fifth</i>, the words or other tribunal trying the case.</p> <p>In section 3, clauses <i>Sixth</i>, <i>Seventh</i> and <i>Ninth</i>, the words or other officer trying the case.</p> <p>In section 3, clause <i>Ninth</i>, the words or other person trying the case.</p> <p>The whole Regulation, so far as it applies to Assam.</p>
1825	IX	Defaulting mal-guzars.	<p>The preamble, <i>from</i> and whereas the rules to sanctioned by Government.</p> <p>In section 2, clause <i>First</i>, the words and figures and Regulations II and XXII, 1795.</p> <p>In section 3, the words and Benares.</p> <p>Section 8, <i>from</i> Section XI, Regulation XXXI, 1803, to Conquered Provinces.</p> <p>Section 9.</p>

THE FIRST SCHEDULE—*concl'd.*  
*Part III.—Regulations of the Bengal Code—concl'd.*

1	2	3	4
Year.	No.	Subject.	Extent of repeal.
1825	XIII	Settlement of resumed Lakhiraj land.	In section 2, <i>the figures and words</i> IV, 1808, Regulations II and.  In section 4, <i>the words and figures</i> or the second clause of Section VIII, Regulation XLI, 1795, in the province of Benares.  In section 5, <i>the figures and word</i> XLII, 1795, and XXXVI, 1803.
1830	V	Indigo-contracts .	The title, <i>from</i> for amending to contracts.  The preamble, <i>down to</i> indigo crops ; and.  The whole Regulation, so far as it applies to Assam.
1831	VI	Sadr Adalat .	So much as has not been repealed.
„	XI	Police-powers of Tahsildárs.	The preamble, <i>from</i> Whereas by Regulation IV, 1821, to Magistrates ; and <i>and from</i> and where-as it is expedient to police officers.

## THE SECOND SCHEDULE.

## ENACTMENTS AMENDED.

A description or citation of a portion of an Act or Regulation includes the words, section or other part mentioned or referred to as forming the beginning or as forming the end of the portion comprised in the description or citation.

*Part I.—Acts of the Governor General in Council.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1835	XIX	Assistant to Agent for Sardárs, Dekkhan.	<i>Add the following section :—</i> 2. The provisions of the Code of Procedure in Civil Procedure relating to appeals to the High Court from decrees passed in appeal shall apply, so far as may be, to appeals to the Governor in Council under this Act.
1839	VII	Tahsildárs, Madras.	In section 6, for the three last preceding sections read sections 3 and 5.
1846	I	Pleaders . . . .	In section 7, for the sections of Regulations read the section of the Regulation.
1850	XIX	Binding Apprentices.	In section 11, for section VIII read section 9. In section 20, for and, where the word occurs before administrators, read or.
1851	XII	Land-revenue, Madras Town.	In the preamble and section 1, for within the limits of the Town of Madras as defined in Section XII, Regulation II of 1802 of the Madras Code, read within the local limits of the ordinary original civil jurisdiction of the High Court of Judicature at Madras.

THE SECOND SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1856	VIII	Control of Gaols .	In the title and preamble, <i>for</i> Presidencies of Fort St. George and Bombay <i>read</i> Presidency of Bombay.  In section 2, <i>for</i> each of the said Presidencies <i>read</i> the said Presidency.
„	XX	Chaukidárs . . .	In section 38 (as amended by Act XXII of 1871, section 3), <i>for</i> Commissioners of Circuit <i>read</i> Commissioner.
1857	XXV	Forfeiture of property.	In section 2, <i>for</i> by this Act, or Act XI of 1857, or Act XIV of 1857, or Act XVI of 1857, <i>read</i> by the Indian Penal Code, section 121 or section 122, or the Indian Articles of War, Article 24.
1858	XXXVII	Nawáb of the Carnatic.	<i>For the list of names in Schedule A, read the following:—</i>  1. Her Highness Nawáb Khair-un-Nissa Begam.  2. Nawáb Ahmad-un-Nissa Begam.  3. Nawáb Qadiria Begam.  4. Rahim-un-Nissa Begam.  5. Ammak-ul-Ali Aliyat-un-Nissa Begam.

THE SECOND SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1859	I	Merchant Seamen .	In section 62, for Act XX of 1841 ( <i>for facilitating the collection of debts on successions, and for the security of parties paying debts to the representatives of deceased persons</i> ) read the Succession Certificate Act, 1889.  In section 115, for Sections XXI and XXII of this Act read Chapter IV of the Indian Merchant Shipping Act, 1883, and section 22 of this Act.
1860	XXVIII	Boundary-m a r k s, Madras.	In section 4, for the words and figures from in the same manner to the end, read in the manner provided by the law for the time being in force for the recovery of fines imposed by Criminal Courts.
„	XLV	Indian Penal Code .	In section 307, Illustration (c), after of insert the first paragraph of.
1863	XX	Religious Endow- ments.	In section 3, for Section I read the preamble to this Act.
1864	III	Foreigners . . .	In section 24, for the words and figures from according to the end, read be recovered in the manner provided by the law for the time being in force for the recovery of fines imposed by Criminal Courts.
1865	X	Indian Succession Act, 1865.	In section 242, after is insert or are.



THE SECOND SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1867	III	Gambling . . .	In the preamble, <i>after</i> Fort William <i>insert</i> and.  In section 2, <i>for</i> Sections 13, 17 and 18 <i>read</i> Sections 13 and 17.
"	XXIII	Murderous Outrages, Punjab.	In section 10, <i>for</i> the Punjab Chief Court Act, 1866, <i>read</i> in any other enactment <i>for</i> the time being in forec.
"	XXV	Printing Presses and Books.	In section 3, <i>before</i> of the publisher <i>insert</i> the name.
1868	V	Commissioner in Sindh.	In the schedule, <i>for</i> Act VII of 1854 ( <i>for</i> the apprehension within the territories under the Government of the East India Company of persons charged with the commission of heinous offences beyond the limits of the said territories, and <i>for</i> delivering them up to justice, and <i>to</i> provide for the execution of warrants in places out of the jurisdiction of the authorities issuing them) <i>read</i> The Foreign Jurisdiction and Extradition Act, 1879; <i>and for</i> Act VII of 1865 ( <i>to</i> give effect to rules for the management and preservation of Government forests) <i>read</i> The Indian Forest Act, 1878.
1869	V	Indian Articles of War.	In Part I, clause (c), <i>for</i> or any Act <i>read</i> in any Act.  In the heading to Article 170, <i>for</i> "committed" <i>read</i> "of which any person is accused."

THE SECOND SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council.—contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1869	XX	Indian Volunteers' Act, 1869.	In section 22, <i>for the words from if for offences committed outside to the end, read in the manner provided by the law for the time being in force for the recovery of fines imposed by Criminal Courts.</i>
1870	VII	Court-fees Act, 1870.	<p><i>For section 34 read the following:—</i></p> <p>34. (1) The Local Government may from time to time make rules for regulating the sale of stamps to be used under this Act, the persons by whom alone such sale is to be conducted, and the duties and remuneration of such persons.</p> <p>(2) All such rules shall be published in the local official Gazette, and shall thereupon have the force of law.</p> <p>(3) Any person appointed to sell stamps who disobeys any rule made under this section, and any person not so appointed who sells or offers for sale any stamp, shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.</p> <p>In Schedule I, Article 2, <i>for Act No. XIV of 1859 (to provide for the limitation of suits), section 15, read the Specific Relief Act 1877, section 9.</i></p>

THE SECOND SCHEDULE—*contd.*Part I.—Acts of the Governor General in Council—*contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1870	VII — <i>contd.</i>	Court-foes Act, 1870	In Schedule II, Article 4, for Bombay Act No. V of 1864 (to give Mamlatdars' Courts jurisdiction in certain cases to maintain existing possession or to restore possession to any party dispossessed otherwise than by course of law) read the Mamlatdars' Courts Act, 1876.
„	XXIV	Oudh Taluqdárs' Relief Act.	In section 12, for the words section three, in the second place in which they occur, read section 4.
„	XXVI	Prisons Act, 1870 .	In the preamble, for and British Burma read Coorg and Burma.  In section 6, first paragraph (as amended by Act XIV of 1878), for and British Burma read Coorg and Burma.  In section 47, clause (2), for assaults read assault.
„	XXVII	Amending the Indian Penal Code.	In section 13, for the said sections 124A and 225A read sections 124A, 225A and 225B.
1871	V	Prisoners' Act, 1871	In section 13, for section eight of Act No. XXIII of 1861 (to amend Act VIII of 1859) read section 350 of the Code of Civil Procedure, and for the provisions as to deposit of fees and as to release on security contained in the same section, read the provisions as to release on security contained in section 349 of the same Code.

THE SECOND SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1872	IV	Punjab Laws Act, 1872.	In section 12 (as amended by Act XII of 1878, section 2), <i>for</i> the Punjab Tenancy Act, 1868, section 34, <i>read</i> the Punjab Tenancy Act, 1887, section 53.  In section 50 (as amended by Act XV of 1875, section 3), <i>for</i> sections forty-three to forty-nine <i>read</i> sections 43 to 48.
„	V	Jurisdiction over Sindh.	In section 2 (added by Act XX of 1872), <i>for</i> the Administrator General's Act, 1867, <i>read</i> the Administrator General's Act, 1874.
„	IX	Indian Contract Act, 1872.	In section 25, clause (1), <i>for</i> assurances <i>read</i> documents.  In section 43, first paragraph, <i>for</i> one <i>read</i> one or more.  In section 63, Illustration (e), <i>for</i> compensation <i>read</i> composition.
„	XV	Indian Christian Marriage Act, 1872.	In section 4, <i>after</i> is <i>insert</i> or are.  In Schedule III, <i>for</i> (See section 28) <i>read</i> (See sections 28 and 31).
1873	VIII	Northern India Canal and Drainage Act, 1873.	In section 75, clause (3), <i>after</i> whom <i>insert</i> and.
1874	II	Administrator General's Act, 1874.	In section 15, <i>after</i> hereafter <i>insert</i> to.

THE SECOND SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council.—contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1874	IX	European Vagrancy Act, 1874.	In section 26, <i>for the words from if for offences committed outside to time being read</i> in the manner provided by the law for the time being in force for the recovery of fines imposed by Criminal Courts.
„	XIV	Scheduled Districts Act, 1874.	<p><i>After section 5 insert the following section:—</i></p> <p>5A. In declaring an enactment in force in a scheduled district or part thereof under section 3 of this Act, or in extending an enactment to a scheduled district or part thereof under section 5 of this Act, the Local Government, with the previous sanction of the Governor General in Council, may declare the operation of the enactment to be subject to such restrictions and modifications as that Government thinks fit.</p> <p>In the first schedule, Part I, No. II, <i>for</i> (7) The Konda Muttá of Belgám <i>read</i> (7) The Konda Muttá of Merangi.</p> <p>In the first schedule, Part III, No. I, <i>for</i> Divisions <i>read</i> Districts.</p>
„	XV	Laws Local Extent Act, 1874.	In the second schedule, Part (a), in the entry relating to Madras Regulation II of 1806, <i>for</i> (parts of ss. 1 & 7) <i>read</i> (section 7, clause second).

THE SECOND SCHEDULE—*contd.*Part I.—Acts of the Governor General in Council—*contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1874	XV — <i>contd.</i>	Laws Local Extent Act, 1874.	In the sixth schedule, Part I, No. II, <i>for</i> (7) The Konda Muttá of Belgám <i>read</i> (7) The Konda Muttá of Merangi.  In the sixth schedule, Part III, No. I, <i>for</i> Divisions <i>read</i> Districts.
1876	X	Bombay Revenue Jurisdiction Act, 1876.	In section 1, clause (b), <i>for</i> Act XV of 1871 <i>read</i> Act XXI of 1881.
"	XIII	Indian Merchant Seamen's Act, 1876.	In section 8, last paragraph, <i>for</i> to imprisonment <i>read</i> with imprisonment.
"	XVII	Oudh Land-revenue Act, 1876.	In section 105, <i>for</i> field <i>read</i> fields.
"	XVIII	Oudh Laws Act, 1876.	In section 39, clause (f), <i>for</i> Oudh Revenue Act <i>read</i> Oudh Land-revenue Act, 1876.
1877	III	Indian Registration Act, 1877.	To section 1 <i>add</i> the following— The Local Government may, with the previous sanction of the Governor General in Council, cancel any order excluding districts or tracts of country from the operation of this Act.  In section 83, <i>for the words from</i> if for offences committed outside <i>to the end</i> <i>read</i> in the manner provided by the law for the time being in force for the recovery of fines imposed by Criminal Courts.



THE SECOND SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1877	III — <i>contd.</i>	Indian Registration Act, 1877.	<p><i>After the third paragraph of section 89 insert the following :—</i></p> <p>Every Revenue-officer granting a certificate of sale to the purchaser of immoveable property sold by public auction shall send a copy of the certificate to the registering officer within the local limits of whose jurisdiction the whole or any part of the property comprised in the certificate is situate, and such officer shall file the copy in his Book No. 1.</p> <p>In section 90, clause (c), <i>for</i> or <i>filed read are filed.</i></p>
1878	I	Opium Act, 1878 .	In section 24, <i>for</i> Deputy Collector <i>read</i> Deputy Commissioner.
”	VII	Indian Forest Act, 1878.	In section 41, clause (e), <i>for</i> depôt <i>read</i> depôts.
”	VIII	Sea-customs Act, 1878.	<p>In section 2, <i>for</i> the first schedule <i>read</i> Part I of the schedule.</p> <p>In the schedule appended to section 167—</p> <p>in the first column of the entry numbered 3, <i>for</i> No. 2 <i>read</i> No. 4, <i>and for</i> landing or shipment <i>read</i> shipment and landing ; <i>and</i></p> <p>in the second column of the entry numbered 59, <i>for</i> 141 <i>read</i> 142.</p>

## THE SECOND SCHEDULE—contd.

## Part I.—Acts of the Governor General in Council—contd.

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1878	XVII	Northern India Ferries Act, 1878.	<p>In section 17, clause (c), for first read in the first instance, and for the words and figures from and then to the end of the clause, read and shall then, at the discretion of the Local Government—</p> <p>(z) be placed at the disposal of any District Board or District Boards established under the Punjab District Boards Act, 1883, or,</p> <p>(ii) be applied to any of the purposes specified in the second clause of section 5 of the Central Provinces Additional Rates Act, 1878,</p> <p>as the case may be ; and.</p>
1879	I	Indian Stamp Act, 1879.	<p>In Schedule I, Article 5, clause (b), for right read rights.</p> <p>In Schedule II, Article 13, clause (b), before annual insert average.</p>
„	XVI	Transport of Salt Act, 1879.	<p>In section 3, clause (a), for section twenty-eight or section thirty-one of the Act of the Governor of Bombay in Council No. VII of 1873, or by a rawāna granted under Madras Regulation I of 1805, section eleven, clause third read Chapter V of the Madras Salt Act, 1889, or Chapter V of the Bombay Salt Act, 1890, the corresponding law for t</p>

THE SECOND SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1879	XVI <i>—contd.</i>	Transport of Salt Act, 1879.	time being in force in the territories administered by the Governor of Fort St. George in Council or the Governor of Bombay in Council, as the case may be.
"	XXI	Foreign Jurisdiction and Extradition Act, 1879.	In section 6, <i>for the first thirty-three words read</i> The Governor General in Council may appoint any European British subject, either by name or by virtue of his office, to be a Justice of the Peace in or for any such country or place.
1880	VII	Indian Merchant Shipping Act, 1880.	In section 68, <i>for purposes read</i> purpose.
1881	V	Probate and Administration Act, 1881.	In section 59, <i>after is insert</i> or are. In section 83, <i>for proceeding read</i> proceedings.
"	XII	North-Western Provinces Rent Act, 1881.	In section 94, <i>for</i> of village-expenses <i>read</i> for village-expenses, <i>and for</i> arrears or share <i>read</i> arrears, share, expenses or dues.
"	XVIII	Central Provinces Land-revenue Act, 1881.	In section 33, <i>for</i> the first five grades <i>read</i> the last five classes; <i>for</i> the Central Provinces Courts Act, 1865, <i>read</i> the Central Provinces Civil Courts Act, 1885; <i>and for</i> sections twelve, nineteen and twenty <i>read</i> section 7.

THE SECOND SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1881	XVIII <i>—contd.</i>	Central Provinces Land-revenue Act, 1881.	In section 34, <i>for</i> the Central Provinces Courts Act, 1865, sections twelve, nineteen and twenty, <i>read</i> the Central Provinces Civil Courts Act, 1885, section 16 and section 17, sub-section (1), and the powers of a Court of a Commissioner described in the same Act, section 15, sub-section (1).  In section 35, <i>for</i> the first four grades <i>read</i> the last four classes.
”	XIX	Lower Burma Forest Act, 1881.	In section 43, clause (g), <i>for</i> station <i>read</i> stations.
”	XXII	Excise Act, 1881 .	In sections 13 and 55, <i>for</i> Chief Controlling Revenue-authority <i>read</i> Chief Revenue-authority.  In the heading to Chapter V, <i>after</i> spirit <i>insert</i> and fermented liquor.
1882	V	Indian Easements Act, 1882.	In section 14, <i>for</i> right <i>read</i> a right.
”	VI	Indian Companies’ Act, 1882.	In section 66, <i>after</i> the word cheque, <i>where</i> it first occurs, <i>insert</i> or.  In section 88, <i>after</i> dates <i>insert</i> of.  In section 127, <i>for</i> prove <i>read</i> proof.  In section 144, clause (f), <i>after</i> the word bill, <i>in</i> the last place <i>in</i> which it occurs, <i>insert</i> hundi.

THE SECOND SCHEDULE—*contd.*Part I.—Acts of the Governor General in Council.—*contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1882	X	Code of Criminal Procedure, 1882.	In section 191, <i>between</i> District Magistrate <i>and</i> Sub-divisional Magistrate <i>insert</i> or.  In section 206, <i>after</i> Sub-divisional Magistrate <i>insert</i> or.  In Schedule III, in the part entitled " <i>I. Ordinary Powers of a Magistrate of the third class</i> " <i>before the first entry, insert</i> (1A) Power to arrest, or direct the arrest, and to commit to custody a person committing an offence in his presence, section 64.
"	XIV	Code of Civil Procedure.	In section 6, clause (d), <i>for</i> Maulmain, Akyab or Bassein <i>read</i> or Maulmain.  In section 266, clause (i), <i>for</i> Native <i>read</i> Indian.  In section 484, <i>for</i> the sum <i>read</i> the same.  In section 568, clause (h), <i>for</i> <i>for</i> <i>read</i> or.
1883	V	Indian Merchant Shipping Act, 1883.	In section 6, sub-section (3), <i>for</i> to simple imprisonment <i>read</i> with simple imprisonment.
"	XIV	North-Western Provinces and Oudh Local Boards Act, 1883.	In sections 36 and 37, <i>for</i> Government Civil Pension and Leave Codes, <i>wherever those words occur, read</i> Civil Service Regulations.

THE SECOND SCHEDULE—*contd.*Part I.—Acts of the Governor General in Council—*contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1883	XV	North-Western Provinces and Oudh Municipalities Act, 1883.	In sections 37 and 38, for Government Civil Pension and Leave Codes <i>read</i> Civil Service Regulations.
"	XX	Punjab District Boards Act, 1883.	In sections 28 and 29, for Government Civil Pension and Leave Codes, <i>wherever those words occur, read</i> Civil Service Regulations.
1884	VI	Inland Steam-ves-sels Act, 1884.	In section 56, for to simple imprisonment <i>read</i> with simple imprisonment.
"	XVII	Lower Burma Municipal Act, 1884.	In sections 34 and 35, for Government Civil Pension and Leave Codes, <i>wherever those words occur, read</i> Civil Service Regulations.
1886	XII	Petroleum Act, 1886	In section 1, sub-section (3), for The provisions of this Act <i>read</i> Sections 1 to 4 of this Act and the provisions.
"	XXIII	Dekkhhan Agriculturists' Relief Act, 1886.	In section 10, sub-section (3), for the same section <i>read</i> section 58.
1887	XVI	Punjab Tenancy Act, 1887.	In section 45, sub-section (2), <i>before</i> year <i>insert</i> agricultural.
1888	III	Police Act, 1888	In section 2, sub-section (1), for the Bombay District Police Act, 1867, <i>read</i> or the corresponding law for the time being in force in the territories administered by the Governor of Bombay in Council.



THE SECOND SCHEDULE—*contd.*Part I.—Acts of the Governor General in Council—*contd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1888	VII	Civil Procedure Code Amendment Act, 1888.	In section 49, sub-section (2), for the same section <i>read</i> section 562.  In section 52, sub-section (2), for the same section <i>read</i> section 566.
1889	V	Coroner of Madras.	In section 4, sub-section (2), for that Code <i>read</i> the Code of Criminal Procedure, 1882.
„	XI	Lower Burma Courts Act, 1889.	<i>For</i> section 87 <i>read</i> the following:—  87. For the purposes of section 47 Appeals from of the Guardians and Wards Act, 1890, the Special Court constituted under Chapter V of this Act shall be deemed to be the High Court in respect of appeals from orders made by the Judge of the Town of Maulmain.
„	XIII	Cantonments Act, 1889.	In section 19, <i>for</i> shall not be imposed under section 17 of this Act in the cantonment, <i>read</i> shall not be leviable in the cantonment in pursuance of a notification under section 17 of this Act.
„	XVIII	Central Provinces Municipal Act, 1889.	In section 29, clause (f), <i>for</i> used <i>read</i> use.

THE SECOND SCHEDULE—*contd.**Part I.—Acts of the Governor General in Council—concl'd.*

1	2	3	4
Year.	No.	Subject or title.	Amendment.
1890	III	Amending the Inland Steam-vessels Act, 1884, and the Indian Steam-ships Act, 1884.	In section 4, sub-section (2), for the same section read section 11 of the said Act. In section 17, sub-section (2), for the same section read section 13 of the said Act.
1891	VII	Amending Act X of 1841.	In section 6, sub-section (2), for the same section read section 17 of the said Act.

*Part II.—Regulations of the Bengal Code.*

1	2	3	4
Year.	No.	Subject.	Amendment.
1793	XI	Inheritance . . .	In section 3, for that section read section 2, and for Regulation XXV, 1793, read the Estates' Partition Act, 1876.
1817	XII	Patwáris . . .	In section 31, for Boards are read Board is. For section 35 read the following:— 35. (1) Any person aggrieved by a decision or order of a Collector under section 20 of this Regulation may appeal within six months from the date thereof to the Commissioner of the Division.

THE SECOND SCHEDULE—*contd.*Part II.—Regulations of the Bengal Code—*contd.*

1	2	3	4
Year.	No.	Subject.	Amendment.
1817	XII — <i>contd.</i>	Patwáris . . .	(2) The Commissioner may reverse or alter any such decision or order in appeal.
„	XX	Police . . .	In the heading prefixed to section 29, for Commercial, Salt and Opium Departments read Opium Department, and for those Departments read that Department.  In section 29, clause <i>Twelfth</i> , for Section XXXI, Regulation XIII, 1816, read Act XIII of 1857, section 21.
1818	III	State Prisoners . . .	In section 9, after situated insert and.
1819	II	Resumption of revenue-free lands.	In section 6, clause <i>First</i> , for the words from in the Persian and Bengal languages to Conquered Provinces read in the vernacular of the district.  In section 12, after belong insert he.  In section 26, clause <i>Second</i> , for a appeal read an appeal.
1822	III	Board of Revenue for the Lower Provinces of the Presidency of Fort William in Bengal.	(a) In section 5, clause <i>First</i> , for the Governor General in Council, by an order in Council, and for the Governor General in Council similarly, (b) in section 5, clause <i>First</i> , first proviso, clause <i>Second</i> and clause <i>Third</i> , for Government, and (c) in section 5, clauses <i>Fourth</i> and <i>Fifth</i> , for the Governor General in Council—read the Lieutenant-Governor.

THE SECOND SCHEDULE—*concl'd.**Part II.—Regulations of the Bengal Code—concl'd.*

1	2	3	4
Year.	No.	Subject.	Amendment.
1822	III — <i>cont'd.</i>	Board of Revenue for the Lower Provinces of the Presidency of Fort William in Bengal.	In section 5, clause <i>First</i> , first proviso, <i>before</i> Collector <i>insert</i> Commissioner or.  In section 5, clause <i>First</i> , third proviso, <i>for</i> formally confirmed <i>read</i> made or confirmed in accordance with rules sanctioned.
1823	VI	Indigo contracts .	In section 6, <i>for</i> a investigation <i>read</i> an investigation.
1825	XIII	Settlement of resumed <i>lákhiráj</i> land.	In section 4, <i>for</i> the Regulations <i>read</i> the Regulation.  In section 5, <i>for</i> Regulations <i>read</i> Regulation.